

cludes the Central, State and Private sectors for the years 1986-87, 1987-88 1988-89 are about Rs. 2500.00 Crore, Rs. 2950.00 Crore and Rs. 3475.00 Crore respectively.

(b) and (c). Normally patents are assigned on nominal payments and licensed on negotiable terms between the patent holder and the entrepreneur/interested parties and as such difficulties have been experienced in estimating the actual commercial value of these patents. Further number of patents assigned in the last two or three years is very small.

In view of this, the returns arising from the sale of patents will be small compared to investment.

(d) to (f). The policy of the Government in acquisition of know-how from abroad is that the import of technology is permitted only on a selective basis where: need has been established; technology does not exist within the country; and the time taken to generate technology indigenously would delay the achievements of development targets. Technology acquisition from outside is not to be at the expense of national interest.

In view of major technological advances that are taking place abroad the technology imports have influenced a substantial part of industrial production in the country. To enhance our technological self-reliance it is

necessary to encourage R & D in Industry by as well as establishing closer linkages between R & D institutions, university sector and industry.

[*Translation*]

#### **Recruitment of Typists and Stenographers in Delhi Police**

1634. DR. DAULATRAO SONUJI AHER: Will the PRIME MINISTER be pleased to state:

(a) the number of typists and stenographers recruited in the offices of Delhi Police during 1989 and 1990 separately;

(b) the number of English and Hindi typists and stenographers recruited during this period, year-wise, category-wise;

(c) whether the directives of the Department of Official Language were followed while filling up these posts; and

(d) if not, the reasons therefor and the remedial action taken or proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a)

<i>Years</i>	<i>Typists (HC Ministerial)</i>	<i>Stenographers (ASI Stenographers)</i>
<i>1</i>	<i>2</i>	<i>3</i>
1989	240	—
1990	190	2

(b)

Year	Typists (HC Ministerial)		Stenographers (ASI Stenographers)	
	English	Hindi	English	Hindi
1	2	3	4	5
1989	208	32	—	—
1990	171	19	2	—

(c) Yes, Sir.

(d) Does not arise

[English]

**Pension to widows of EX-servicemen**

1635. SHRIM.V. CHANDRASHEKARA MURTHY: Will the PRIME MINISTER be pleased to state:

(a) whether the Ordnance Factories have been denying pension to widows of those employees whose services were either terminated or who were dismissed for their trade union activities;

(b) whether representations have also been received from those widows of dismissed employees for payment of pension at par with other widows; and

(c) if so, the steps proposed to be taken for rendering justice to such widows?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): (a) Government servants are removed/dismissed from service in accordance with the provisions of CCS (CCA) rules, 1965. These rules are not invoked against the bonafide trade union activities of the employees.

As per the Central civil Services (Pen-

sion) Rules, 1972, dismissal or removal of a government servant entails forfeiture of service. The employees, who are dismissed or removed from service, are, therefore, not entitled to grant of pension. Consequently, their families are also not entitled to grant of family pension.

(b) Representations for grant of family pension were received from some widows, whose husbands had been removed/dismissed from service.

(c) Does not arise in view of reply to (a) above.

**Busting of a Dacoit Gang**

1636. SHRI PARASRAMBHARDWAJ: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Delhi Police recently busted one of the most desperate gangs of dacoits and kidnappers and arrested some persons including a former Delhi Police Constable; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): (a) Yes, Sir.